Annex – 8

Master Circular Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)

Register showing the daily position of cash reserve and liquid assets maintained under Sections 18 and 24 respectively of the Banking Regulation Act, 1949 (As applicable to Co-operative Societies)

(For Primary Co-operative Banks)

[Vide paragraph 2.2]

																				(R	our	ndeo	d of	f to	the	ne	are	st T	hοι	Jsa	nd)
															N	lon	th a	and	l Ye	ar											
			1	23	3 4	5	6	7	8 9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
Par	t - A	A				Ī																									
Ι.	to f	abilities in India £\$ the banking stem																													
	``) Demand liabilities																													
		(i) Total of credit																													

	 balances in current accounts maintained with the Cooperative Bank by the State Bank of India, subsidiary banks and corresponding new banks (ii) Total of other demand liabilities to the banking system 										
	(b) Time liabilities to the banking system										
	Total of I										
II.	Liabilities in India £, X to others										
	(a) Demand liabilities										

	(b) Time liabilities	
	Total of II	
III.	Assets in India with the banking system	
	(a) Total of credit balances % in current accounts maintained with State Bank of India, subsidiary banks and corresponding new banks.	
	(b) Total of other assets with the banking system, viz., (i) balances in all accounts other than those included in item III <i>(a),</i> (ii) money at call and short notice, (iii) advances, and (iv) any other assets.	

IV.	Total (net) demand and time liabilities for the purposes of Sections 18 and 24 of the Act = (I-III) + II, if (I-III) is a plus figure, OR II only, if (I-III) is a minus figure													
V.	Cash in hand													
VI.	Balances in current accounts with													
	(a) Reserve Bank of India ++													
	(b) State Co- operative Bank of the State concerned *+%													
	(c) Central Co- operative Bank of the district concerned *%													
	Total of VI													
VII.	Balances of all other types with													

	(a) State Co- operative Bank of the State concerned *+%										
	(b) Central Co- operative Bank of the district concerned *+%										
	Total of VII										
VIII.	Net balance in current accounts, <i>i.e.,</i> excess of III <i>(a)</i> over I(a)(i)										
Part	:-B										
18 (Not Sch	npliance with Section applicable to eduled State Co-										
000	rative Banks)										
	rative Banks) 3 per cent of IV as on the last Friday of the second preceding fortnight										

Part	-C													
24: (Not sche	apliance with Section applicable to eduled State Co- rative Banks)													
XI.	25 per cent (or a higher specified percentage) of IV as on the last Friday of the second preceding fortnight													
XII.	Assets actually maintained													
	(a) Cash and other balances maintained in India X-IX + VII													
	(b) Gold ££													
	(c) Unencumbered approved securities \$\$													
	Total of XII													
Part	-D													

24: (Applica	nce with Section ble to Scheduled Co-operative												
higl per on the	per cent (or a her specified centage) of IV as the last Friday of second ceding fortnight												
	sets actually intained												
(a)	Cash in hand												
	Balance maintained with the Reserve Bank of India in excess of the balance required to be maintained under Section 42 of the Section of India Act, 1934 [i.e., VI(a)]												
(C)	Net balance in current accounts												

	(i.e., VIII)														
(d)	Gold ££	Π													
(e)	Unencumbered approved securities \$\$														
Tot	tal of XIV														
